

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/ 99/ 1A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 19th February, 2025.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/763 Dated 13.02.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 19.02.2025 and 20.02.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 18.02.2025 till the morning of 21.02.2025.** The Addl. District & Sessions Judge, Goalpara, and in his absence, the Civil Judge Senior Division, Goalpara, and in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the i/c Chief Judicial Magistrate, Goalpara shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/ 992 1A, dated 19.2.25

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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